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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 420/2023 & I.A. 11657/2023
ASIAN PAINTS LIMITED Plaintiff

Through: Ms. Shwetashree, Advocate.

versus

AJEET KUMAR AND OTHERS Defendant

Through: Mr. Harish V. Shankar, CGSC with

Mr. Srish Kumar Mishra, Mr. Sagar Mehlawat, Mr. Alexander Mathai

Paikaday, Advocates.

Mr. Mrinal Ojha, Mr Debarshi Dutta, Ms. Tanya Chaudhry and Mr. Aayush Kevlani, Advocates for D-8 (M-

9167094381)

Ms. Reema Khorana, Advocate for

D-22 (M- 9811135752).

Mr. Ankur Sood, Advocate for D-25

(M-9810088832)

CORAM:

JUSTICE PRATHIBA M. SINGH

<u>ORDER</u>

% <u>04.07.2023</u>

1. This hearing has been done through hybrid mode.

I.A. 11657/2023 in CS(COMM)-420/2023

- 2. This is an application seeking vacation of the order passed in respect of Defendant No. 24- Telecom Regulatory Authority of India (TRAI).
- 3. Issue notice.
- 4. The stand of the TRAI is that it does not have the power under the TRAI Act, 1997 to block the mobile numbers as directed in paragraph VIII of the order dated 2nd June, 2023.
- 5. Let a reply be filed by the Plaintiff as also the Department of





Telecommunication (DOT) and MeitY who are Defendant Nos. 23 and 24 in respect of this stand of the TRAI.

- 6. Let a copy of this application be also served upon Mr. Harish V. Shankar, ld. CGSC, who appears for the MeitY and DOT in similar matters so as to enable him to obtain instructions and file a reply in this matter.
- 7. Notice is accepted by Mr. Harish V. Shankar, ld. CGSC.
- 8. List on the dates fixed.

PRATHIBA M. SINGH, J.

JULY 4, 2023 *Rahul/AM*